

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO. 278/91
Case No.

DATE OF DECISION 27.03.1997

Uka Mangal

Petitioner

Mr. M. A. Kadri

Advocate for the Petitioner [s]

Versus

Union of India & Ors.

Respondent

Mr. N. S. Shevde

Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V. Radhakrishnan : Member (A)

The Hon'ble Mr.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Uka Mangal,

residing at Municipal Quarter,
Block No.13, Room No.298,
Nr.Sukhranagar,
Opp. Water Tank,
Rajpur, Bomtipur,
Ahmedabad-21.

Applicant

Advocate Mr.M.A.Kadri

versus

1. Union of India, Through :
General Manager, W.Rly.,
HQ Office, Churchgate,
Bombay.
2. The Divisional Rail Manager,
Baroda, Divisional Office,
W.Rly., Pratapnagar,
Baroda.
3. The Sr. Divisional Accounts Officer,
Baroda Division, at Pratapnagar,
Baroda-390 004.
4. Chief Accounts Officer,
W.Rly., Churchgate New Building,
Bombay.

Respondents

Advocate Mr.N.S.Shevde

ORAL ORDER

O.A.278/91

Date: 27.3.1997

Per Hon'ble Mr.V.Radhakrishnan Member (A)

Heard both the learned advocates.

Mr.Kadri, the learned counsel for the applicant states that the applicant has expired on 2.9.1996, and the instructions were not received from the

heirs for being made substitute in the case. In view of the above, the O.A. stands abated, and disposed of accordingly. No order as to costs.



(V.Radhakrishnan)

Member (A)

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